MAHARASHTRA NATIONAL LAW UNIVERSITY, NAGPUR

One-Day Conference on Recent Trends in Mediation

Date: March 21, 2020 (Saturday)

Venue:

Maharashtra National Law University, Nagpur

Moraj Design and Decorator (DnD) Building, Near Oil Depot,

MIHAN Fly Over, Wardha Road, Khapri, Nagpur-441108 Maharashtra

ABOUT THE UNIVERSITY:

Maharashtra National Law University, Nagpur (MNLU, Nagpur) was established by the Government of Maharashtra by way of enactment known as the Maharashtra National Law University Act (Maharashtra Act No. VI of 2014). Hon'ble Shri Justice S.A. Bobde, Chief Justice of India is the Chancellor of the University. It is a residential university engaged in teaching and promoting research in law and allied disciplines. Its authorities are making the greatest possible efforts to bring up stateof-the-art facilities at the University. The University has a competent team of faculty and staff, who are qualified, experienced, committed, and full of zeal to create an institution of excellence in legal education in the country. The University has been recognized by the University Grants Commission (UGC) and the Bar Council of India (BCI), New Delhi. It is also a member of Association of Indian Universities (AIU), New Delhi. The University is the nineteenth National Law University established in the country located in the Orange City of Nagpur and the eighteenth in the CLAT pool. The objectives of the University are manifold mainly, to advance and disseminate learning and knowledge of law and legal processes and their role in national development; to develop sense of responsibility within the students and research scholars; to serve society in the field of law by developing skills in regard to advocacy, legal services, legislation, law reforms and the likes; to organize lectures, seminars, symposia, conferences and capacity building programmes; to promote legal knowledge and to make law and legal processes efficient instruments of social justice and development; to promote traditional, cultural, legal and ethical values with a view to promote and foster the rule of law and the objectives enshrined in the Constitution of India; and to liaise with institutions of higher learning and research in India and abroad.

BROAD SUB-THEMES:

Participants are required to submit papers on the following themes or related to it:

- [A] Mediation: Issues and Challenges
- [B] Mediation: Ethics and Role of Mediator
- [C] Trans-national Mediation Issues
- [D] Usage of Mediation in different areas

WHO CAN PARTICIPATE?

Seminar papers are invited from Students, Academicians, Research Scholars, Professionals, Advocates/Practitioners and other stakeholders of Alternative Dispute Resolution System.

GUIDELINES FOR SUBMISSION OF PAPERS:

- All papers must be submitted to conference.nlunadr@gmail.com.
- > The full paper should be prepared
 - (1) in the MS-Word format,
 - (2) Font: Times New Roman,
 - (3) Title of the paper: Font 14,
 - (4) Subtitles: Font 13,
 - (5) Body text: Font 12,
 - (6) Spacing: 1.5 lines, and

- (7) Should not exceed 5,000 words(including footnotes). Exceeding the word limit may lead to rejection of papers.
- Submission of a paper amounts to consent to such publication and transfer of copyright to The Maharashtra National Law University (MNLU), Nagpur and consent to edit the paper as may be required. The author shall cooperate with the editor, in respect of such editing.
- All references must be in the form of footnotes with font size 10 and should be according to MNLU Citation Style as available on the website of the University.
- > The work should be original, previously unpublished and must not be in the stage of submission/consideration elsewhere.
- > Selected papers shall be published in a University Journal.
- > There will be four technical sessions, each based on one of the sub-themes of the conference.
- ➤ One "Best Student Research Paper" from each technical session will be selected and will be given cash prize and trophy.

RULES FOR PARTICIPANTS:

- Co-authorship is permitted.
- The full papers will be peer reviewed by the organizing committee and only shortlisted papers will be invited to present papers. The registration should be done after the intimation of acceptance of full paper. The final submission shall be concluded within the prescribed deadline.
- No full paper shall be accepted after the last dates of submission.
- Paper Presenters have to register after the acceptance of paper with payment of required fees.
- For participation, registration is mandatory on confirmation of the participation.
- > Spot-registration will be permitted only for attending the seminar, not for presentation of paper.

REGISTRATION FEES:

For Presenting a Paper

- 1. Students/ Research Scholars: Rs. 500/-
- 2. Professionals/Others: Rs. 1000/-

For Attending the Seminar

- 1. Students/Research Scholars: Rs. 100/-
- 2. Professionals/Others: Rs. 200/-:

IMPORTANT DATES:

- ➤ Deadline for Submission of Full Paper: February 22, 2020.
- ➤ Confirmation of Full Paper: February 29, 2020.
- Last Date for Registration: March 10, 2020.
- Conference Date: March 21, 2020 (Saturday).

NOTE:

The Author and Co-author have to register separately.

- > TA/DA will NOT be provided to the registered candidates. Also the organiser will NOT provide accommodation and the candidates are expected to arrange their accommodation at their own. (Accommodation will be arranged on the payment of extra charges of Rs. 1500/-)
- All registered candidates will get certificates but, the organisers reserve the right to choose the papers for publication.

ORGANISING COMMITTEE:

Dr. Anirban Chakraborty, Faculty Advisor, ADR Society Dr. Ragini Khubalkar, Faculty Advisor, ADR Society

For any queries, feel free to send an email to conference.nlunadr@gmail.com or contact:

1. Prakhar Agarwal (Ph. No: 9560499083)

ACCOUNT DETAILS:

Account Name: Maharashtra National Law University, Nagpur

Account Number: 37359307907 IFS Code: SBIN0018676

Mihan Branch, Nagpur